


CS NO. ____/2020

Deepak Arora Vs. Namisha Khanna 9891155234

10.06.2020

Heard on consideration through videoconference.

The abovesaid matter is not listed for today.


(JOGINDER P. NAHAR)
ADJ-04/CENTRAL/THC
DELHI/10.06.2020


CS NO. ____/2020 listed for 10.06.2020
Premwati Vs. Dal Chand @ Pappu 9810199132

10.06.2020

Present: Sh. Saurabh Singh Tomar, Ld. Counsel for plaintiff.

Heard on consideration through videoconference.

Let notice of the suit for permanent and mandatory injunction alongwith notice of the application u/Rules 1&2 of Order XXXIX CPC be issued to the defendants on PF/RC/E-mail/Whatsapp as per rules within 07 working days from tomorrow through Nazarat Branch. Dasti E-mail process is also allowed as per rules and submission of necessary affidavit in this regard for **14.10.2020**.


(JOGINDER P. NAHAR)
ADJ-04/CENTRAL/THC
DELHI/10.06.2020

CS NO. _____/2020 listed for 10.06.2020
Kishan Lal Vs. Sanjeev Kumar 9811655662

10.06.2020

Present: Sh. Naresh Kumar, Ld. Counsel for plaintiff.

Heard on consideration through videoconference.

The plaintiff has filed the present suit for recovery of Rs.4,13,000/- out of which Rs.3,50,000/- is the security amount. The said amount is given as security vide rent agreement dated 15.02.2018 for taking the suit premises on rent which is bearing no. 16/608-H, Second floor, Gali no. 13, Bapa Nagar, Military Road, Karol Bagh, New Delhi. The property is to be given on rent by the defendant, possession of which was not given to the plaintiff and neither the security money was returned by the defendant. Now the plaintiff submits that the defendant is trying to dispose off the suit property to be rented and to run away with his money as he had noticed on personal visit on 05.06.2020 that some property dealers were present there negotiating for purchase of the suit property. The defendant has threatened to run away with the money of the plaintiff. Though earlier the defendant has given an undertaking on 15.10.2019 that he will either return the money or give the possession of suit property to the plaintiff. Legal notice dated 28.05.2020 was also issued to which defendant did not comply.

Heard on application.

The prayer for ex-parte stay is declined on the basis of the

Contd/-....2




fact that even the name of property dealer is not disclosed nor the plaintiff has been able to explain that in the period of lockdown as such how he was able to visit at the suit property. However notice of the suit alongwith ad-interim injunction application under O.XXXIX Rule 1 and 2 is allowed to be issued against the defendant on PF/RC/prescribed Courier within a week alongwith service through E-mail and Whatsapp as per rules through Nazarath Branch.

Plaintiff may also give dasti notice through E-mail/Whatsapp to the defendant and submit affidavit in this regard atleast one week before the NDOH or on the opening of the Court as the case may be.

Copy of the present order be also attached with the notice.

Put up for further hearing on **06.10.2020**.


(JOGINDER P. NAHAR)
ADJ-04/CENTRAL/THC
DELHI/10.06.2020

**CS NO. 2028/2019 Misc. Application u/Sec. 151 CPC listed for
10.06.2020
Devika Aggarwal Vs. Om Prakash Bagri 9810287596**

10.06.2020

Present: Sh. Binod Aggarwal, Ld. Counsel for applicant/Caveator.

Heard on consideration through videoconference.


The present application u/Sec. 151 CPC is moved on behalf of applicant/Caveator.

It is submitted that vide order dated 02.06.2020 the Ld. ADJ had disposed the caveat petition of the applicant. However the title of the order mentions "Om Prakash Aggarwal vs. Devika Aggarwal" instead of "Devika Aggarwal vs. Om Prakash Bagri."

Heard.

Section 148-A of CPC require notice to the respondent prior to filing of the petition which was so issued and recorded in order dated 02.06.2020. Notice of present application for correction of title to the respondent is dispensed with as the respondent did not appear nor participated in hearing dated 02.06.20. However intimation of correction of title be given to the respondent. The present correction is in the nature of typographical error and the same is entertained under Section 152 CPC which is heard and allowed. Hence forthwith the title of the oder dated 2.6.20 be **read as "Devika Aggarwal vs. Om Prakash Bagri."** However the applicant is required to serve the copy of the present order alongwith copy of application on the

respondent by way of Regd. AD/courier within 15 days from tomorrow and affidavit in this regard of such notice be filed before the concerned Court on the day of re-opening of the Hon'ble Court. The present application accordingly stands disposed.


(JOGINDER P. NAHAR)
ADJ-04/CENTRAL/THC
DELHI/10.06.2020

Misc. Application No. _____/2020 listed for 10.06.2020
Randhir Singh Vs. NDMC 9818674477

10.06.2020

Present: Sh. Bimlesh Kumar, Ld. Counsel for applicant/plaintiff.

Heard on consideration through videoconference on application for preponement moved by the ld. Counsel for applicant.

Notice of the suit is already issued to the opposite party listed for 14.09.2020.


Ld. Counsel for applicant/plaintiff has submitted that defendant by way of raising illegal construction had obstructed the ingress and egress to the house of the applicant/plaintiff. However necessary photographs in this respect are required to be filed.

Let the same be filed in the meanwhile by the next date of hearing.

Earlier report of North DMC in this respect be also called on the present application for preponement for the NDOH.

Let notice of the present application be issued to the all the respondents alongwith copy of the present order on PF/RC/Courier/E-mail/on Mobile Number of the concerned party through Whatsapp as per rules within 3 working days from tomorrow.

Let application for preponement be listed for further hearing on **16.06.2020**.


(JOGINDER P. NAHAR)
ADJ-04/CENTRAL/THC
DELHI/10.06.2020